## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 63(ND)2015 CA. NO.

CORAM:

PRESENT: SH. R. VARDHARAJAN HON'BLE MEMBER (J) SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2016 AT 10.30 A.M

NAME OF THE COMPANY: M/s. Col. Ajay Ahlawat V/s. M/s. Royal Hunting Hotels Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. Apuru Chandda, Adv. J. Resp. 1 & 3

2. Joby Varghese, Adv. J.

Nislant Rai, Adv.

## ORDER

There has been no consensus on naming a valuer as per directions given on the last date of hearing.

- Ld. Counsel for the petitioner submits that his client has appointed a representative to initate talks for settlement. In view of the same, he prays for an adjournment.
- Ld. Counsel for the respondents also submits that he would be forwarding the name of their representative during the course of the day to the petitioner's counsel to take the talks forward.

Contd/.....



- Re-notify this case for possible settlement on 12.08.2016 at 10.30 a.m.
- In the event of the settlement not being arrived, the parties are requested to file their written synopsis as well as carry out pagination of the file for addressing final argument. Citations relevant to their pleading, if any, may be filed alongwith.

(Ina Malhotra) Member Iudicial

(R.Varadharajan) Member Judicial

Place this order sheet in the connected matter CP 142(ND) 13.

Ine Mallohn.